

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 11099/2021

(Arising out of impugned final judgment and order dated 16-06-2021 in SAD No. 41/2021 passed by the High Court of Judicature at Allahabad)

JAI PRAKASH UTTAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85009/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.85008/2021-EXEMPTION FROM FILING O.T.)

Date : 30-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Kirti Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

The petitioner to serve the standing counsel for respondent.

There will be no recovery of salary from the petitioner pursuant to the impugned judgment.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER